

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:GWALIOR

Original Application No.202/00829/2018

Gwalior, this Monday, the 22nd day of October, 2018

HON'BLE SHRI R. RAMANUJAM, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Girish Batham S/o Late Shri Hari Shankar Batham
Aged 31 years Occupation Unemployed
R/o 118-A Saket Nagar
Tansen Road,
Gwalior (M.P.) 474002

-Applicant

(By Advocate –**Shri Saurabh Prashar**)

V e r s u s

1. Union of India, Through its Secretary Ministry of Central Public Works Department Govt. of India, New Delhi 110001
2. The Director (E-I) Ministry of personnel, Public Grievances and Pensions, Govt. of India, Department of Personnel & Training, North Block New Delhi 110001
3. The Chief Engineer, Central Public Works Department Western Region-I New CGO Building, 48 New Marine Lines, Mumbai 400020
4. The Executive Engineer (Coord.), Central Public Works Department, Western Region, 3rd Floor, New CGO Building 48 New Marine Lines, Mumbai 400020
5. The Executive Engineer, Central Public Works Department, 35 City Centre Gwalior 474011 (M.P.)
6. The Superintendent Engineer, Central Public Works Department, Indore Central Division Indore (M.P.) 452001 - **Respondents**

(By Advocate –**Shri J.P. Saxena**)

O R D E R (ORAL)
By R. Ramanujam, AM:-

Heard. The applicant has filed this Original Application seeking the following reliefs:-

“8(i) That, the respondents be commanded to consider the case of the applicant for compassionate appointments in favour of the applicant.

8(ii) That, any other relief which is suitable in the facts and circumstances of the case in favour of the applicant including the costs throughout may also be granted.”

2. It is submitted that the applicant's mother was an employee of the respondent-department who died in harness on 03.08.2012. The applicant had sought compassionate appointment in accordance with the policy of the Government and kept pursuing the matter with the competent authority. On being directed to submit an affidavit regarding his heirship and dependence, he submitted Annexure A-18 affidavit dated 25.09.2017 to the competent authority, who however, has not acted on the same. It is accordingly submitted that the applicant would be satisfied if the competent authority is directed to decide the matter in accordance with the scheme of compassionate appointment within a time limit to be set by this Tribunal.

3. In view of the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct

the competent authority to consider the case of applicant for grant of compassionate appointment in terms of documents submitted by him and decide the matter in accordance with the scheme of compassionate appointment within a period of two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

(Ramesh Singh Thakur)
Judicial Member

(R. Ramanujam)
Administrative Member

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